

Poona & Solapur

In the High Court of Judicature, Bombay.

Friday, the 14 day of October 1864

SPECIAL APPEAL No. 635 of 1864.

Raghoshet bin Dhondeshet
Nassar of the Poona District

Appellant,

_____ (Original Defendant)

versus

Bapoo bin Jotiba Mudum
of the Poona District

Respondent

_____ (Original Plaintiff)

Rs. 60-0-0

The claim in the Original Suit was to recover a piece of ground
of two tiled rooms

In Appeal No. 443 of 1863 the P. S. Shreea
of the District of Poona at Poona reversed
the Decree of the Court at Poona who had rejected the claim
& awarded for Plaintiff.

A Special Appeal was preferred in the High Court on the grounds that (1) sub-
stantial errors in law in the investigation
of the case have been made which
have produced errors in the decision
of

of the case on its merits in that there is no legal evidence in the case to shew that the Appellant held the land in trust for the Respondent or that the deed of sale was incomplete or that the appellant agreed to pay any rent for it that (2) the Principal Sudder Ameen has misconstrued the finding of the 2nd class subordinate Magistrate (No. 13) in holding that the appellant destroyed the documents and further that he has improperly admitted the said finding as evidence in the suit — that (3) the Principal Sudder Ameen has misconstrued the Respondent's statements Nos. 16, 17 and 65 in holding that the Respondent did not admit therein that the property in question was sold by him to the Appellant that (4) the claim is barred by the law of limitation and that (5) there is no legal evidence in the case to shew that the appellant admitted the Respondent's right to the property in question by agreeing to purchase it for a sum of Rupees 35 —

The Court confirm

The Secret of the Pl. St. Russia
with cast to the Sp. of the

HPH. P. H. H.,

J. M. W. W.

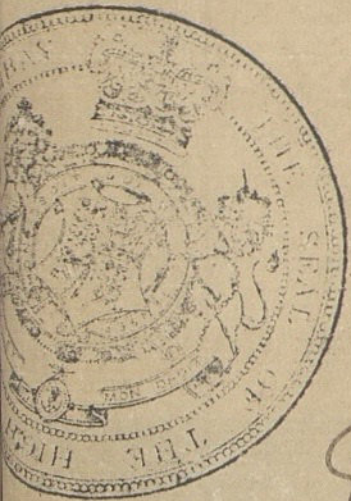
MEMORANDUM OF COSTS incurred in Special Appeal No. 635
of 1864. against the decision of the *P. S. Amies* of the
District of *Poona* — and disposed of on the 14th October 1864
by *Confirming the same with Costs*

BY THE APPELLANT—

<i>In the District.</i>			
In the <i>Mooniff's Court</i>	17	10	10
In the <i>P. S. Amies Court</i>	2	12	0
<i>In this Court.</i>			20 7 8
Stamp for Memorandum of Special Appeal	4	"	"
Stamps for copies of Decree and Judgment	3	"	"
Stamps for Vukeelutnama <i>s. dua</i>	4	"	"
Batta for Process and Postage	"	"	"
Sectioner's Fee	1	7	9
Vukeel's Fee	1	12	0
			14 15 7
	Rupees....		35 7 3

BY THE RESPONDENT.

<i>In the District.</i>			
In the <i>Mooniff's Court (including Fee)</i>	10	6	10
In the <i>P. S. Amies Court</i>	8	3	10
<i>In this Court.</i>			18 10 8
Stamp for Vukeelutnama	2	"	"
Vukeel's Fee	1	12	10
			3 12 10
	Rupees....		22 7 6



W. B. ...
For Sealer

W. B. ...
For acty Registrar

The 14th day of Oct 1864